GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA UNSTARRED QUESTION NO-1525 ANSWERED ON 15/12/2022

HAMARI DHAROHAR SCHEME

1525. SHRI T.N. PRATHAPAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the allocation and utilization of funds under Hamari Dharohar Scheme (HDS) for preservation of minority heritage buildings since 2017;
- (b) the number of heritage buildings under Hamari Dharohar Scheme, State and year-wise since inception of the scheme;
- (c) whether it is a fact that the number of attempts for destroying minority heritage buildings have increased in recent years and if so, the details of all such incidents during the last five years;
- (d) the steps taken to ensure that such incidents are avoided; and
- (e) whether the Government can collect such data from States despite public order being in the State list and if not, the reasons therefor?

ANSWER

THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b) The scheme provides for curating the rich heritage of minorities under the overall ambit of Indian culture, which includes curating exhibitions, preservation of literature/documents etc. Preservation of minority heritage buildings has not been undertaken so far under the Hamari Dharohar Scheme.
- (c) to (e) "Public Order" is a State subject as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against life and property of all citizens including minorities, rests with the respective State Governments. Ministry has not received report of damage to minority heritage buildings from States.
